

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/93/2020**

This the 20<sup>th</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Dr. Kewal Krishan, Age 34 years, S/o Sh. Munshi Ram, R/o Village Jandi Colony, Tehsil Hiranagar, District Kathua.

....Applicant

(Advocate:- Mr. Gagan Kohli-Not present)

Versus

State of J&K through Commissioner/Secretary to Govt. Health and Medical Education Department, Jammu and one another.

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER  
[ORAL]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed date i.e. 18.01.2021 and 17.05.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Manish/Shashi/Arun*